

ITEM NO.101

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 2294/2024

LAV KUMAR @ KANHIYA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 142285/2022 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA No. 142278/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 29063/2024 - EXEMPTION FROM FILING O.T., IA No. 241903/2023 - EXEMPTION FROM FILING O.T., IA No. 82222/2024 - EXEMPTION FROM FILING O.T., IA No. 142281/2022 - EXEMPTION FROM FILING O.T., IA No. 57157/2024 - EXEMPTION FROM FILING O.T., IA No. 57156/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 29060/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 241902/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142289/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 82221/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s)

Dr. Sushil Balwada, Adv.
Mr. Nagendra Singh, Adv.
Mr. Surjeet Singh, Adv.
Dr. Sanjay Gupta, Adv.
Mr. Vaibhav Sharma, Adv.
Mr. Pradeep Kumar Gupta, Adv.
Mr. Gurrick Jassar, Adv.
Mr. Dhruv Singh, Adv.
M/s. V. Maheshwari & Co., AOR

For Respondent(s)

Ms. Garima Prasad, Sr. Adv./Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ajay Kumar Prajapati, Adv.
Ms. Mani Munjal, Adv.

Ms. Marbiang Khongwir, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**The appeal is allowed, in terms of the signed non-reportable
judgment.**

Pending application(s), if any, shall stand disposed of.

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR
(signed non-reportable judgment is placed on the file)**

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Date : 12-09-2024 These matters were called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE R. MAHADEVAN

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For Respondent(s)

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Mr. Vishnu Shankar Jain, AOR
Mr. Ajay Kumar Prajapati, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

After hearing learned counsel for the parties at some length, the Court has found that the appellant, Lav Kumar @ Kanhiya is entitled to the benefit of doubt, and has acquitted him by way of a detailed order/judgment, which has been dictated in the open Court.

The present order will be sent to the Jail Superintendent of the concerned jail for immediate release of the appellant Lav Kumar @ Kanhiya, if not required in any other offence.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR